

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH AT KOLKATA****O.A. NO. 48 OF 2019****IN THE MATTER OF:**

Jitul Deka

...Applicant

Versus

Union of India and Ors.

...Respondents

INDEX

SR. NO.	PARTICULAR	PAGES
1.	Status Report on Behalf of Respondent State Government in Compliance with Order Dated 29.10.2020, 18.12.2020 And 22.06.2021	1531-1547
2.	ANNEXURE A/1 A copy of few of the notices issued by the Meghalaya State Pollution Control Board by way of illustration in November 2020 for Environmental Compensation (EC) against 79 illegal stone crushers/miners under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 A of the Air (Prevention and Control of Pollution) Act, 1981	1548-1556
3.	ANNEXURE A/2 A copy of few of the notices issued by the Meghalaya State Pollution Control Board by way of illustration for Environmental Compensation in January 2021 (EC) against 39 illegal stone crushers/miners under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and	1557-1561

	Section 31 A of the Air (Prevention And Control Of Pollution) Act, 1981	
4.	ANNEXURE A/3 A copy of the letter dated 10.03.2021 issued by the MSPCB to the Deputy Commissioner, Ri-Bhoi District seeking identification of balance 15 illegal mining operations	1562
5.	ANNEXURE A/4 A copy of the computation of environmental compensation levy illegal mining operations	1563-1570
6.	ANNEXURE A/5 A copy of some of the reminders issued by MSPCB in April 2021 to owners and operators of illegal stone quarries/mines by way of illustration for recovery of environmental compensation	1571-1604
7.	ANNEXURE A/6 A copy of the notice of June 2021 issued by the MSPCB rejecting the plea of exemption of 15 illegal miners	1605-1619
8.	ANNEXURE A/7 A copy of the action taken report dated June 2021 prepared by the PCCF, Meghalaya in relation to illegal stone crushers in Ri-Bhoi	1620-1623

AVIJIT MANI TRIPATHI
ADVOCATE FOR RESPONDENT (MEGHALAYA)
Ph: 9958537705

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH AT KOLKATA****O.A. NO. 48 OF 2019****In the Matter of:**

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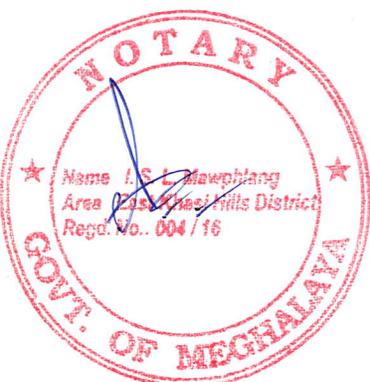
Dr. Manjunatha. C.
Secretary
to the Govt. of Meghalaya
Forest & Environment Department

**STATUS REPORT ON BEHALF OF RESPONDENT STATE
GOVERNMENT IN COMPLIANCE WITH ORDER DATED
29.10.2020, 18.12.2020 AND 22.06.2021**

1. That the instant proceedings have been instituted by the applicant inter-alia seeking the following reliefs from this Hon'ble Tribunal:

[Page 38 of the Original Application]:

- a. Prohibition of alleged illegal mining of stones/boulders in Ri-Bhoi District of Meghalaya.
 - b. Direction for preparation of a District Survey Report.
 - c. Direction for adoption of 'cluster' approach in granting permission for mining of stone and boulders.
 - d. Direction for compensation and rehabilitation of the environmental degradation caused in the said mining affected areas.
2. That it is respectfully submitted that insofar as prayers sought are concerned, each of the prayers of the applicant stand satisfied and it has been so reported to this Hon'ble Tribunal by way of the reply of the State Government and also by the periodical reports of the Committee constituted vide orders dated 26.08.2019. This aspect



SI Instrument No

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has also been noted by this Hon'ble Tribunal in the order dated 29.10.2020.

3. That the State Government by way of comments dated **27.10.2020** has already detailed Prayer wise compliance/response and for the sake of convenience, short response to each prayer in the OA is being detailed hereinbelow:

a. **Prohibition of Illegal Mining:** The committee in its reports to this Hon'ble court has detailed the particulars of actions taken by the State Government to prevent illegal mining. Several mines have been sealed and action initiated in terms of Section 21 of the MMDR Act, 1957. State Government has also seized trucks and other equipment found deployed in illegal mining. Mitigation measures in form of CCTV installation and Inspection by multi-departmental task forces have also been initiated and are yielding results. The particulars of each of these actions have been provided in comments dated 27.10.2020 and are not being repeated herein for sake of brevity.

b. **Preparation of DSR:** That though the requirement of District Survey Report as a pre-condition of mining only became effective in EIA Notification dated 25.07.2018 and hence requirement for District Survey Report other than sand mining or river bed mining did not arise fall 25.07.2018, State Government has thereafter finalized the DSR for Ri-Bhoi District and the same was published on the District Website at https://ribhoi.gov.in/document-category/statistical_or_plan-report/ on 03.06.2020.

Dr. Manjunatha. C.
Secretary
to the Govt. of Meghalaya
Forest & Environment Department



c. **Cluster Approach:** Committee upon inspection has noted instances where mines operating in violation of cluster approach were detected and the permission of such mines has been cancelled and action initiated.

Dr. Manjunatha. C.

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4. That this Hon'ble Court vide its order dated 29.10.2020 took note of the above facts and accordingly concluded that action against erring mining operations was being taken from time to time and therefore, the only issue remaining for the consideration of this Hon'ble Tribunal was the issue of **i) Identification of illegal miners and ii) Levy & collection of environmental compensation from illegal miners.** In this context, this Hon'ble Court in order dated 29.10.2020 recorded as under:

3. It may be observed that matter relating to illegal stone mining which is the subject matter of the present case has been examined by the Committee constituted by this Tribunal and several reports have been filed in respect thereof. Without going into the details of the reports, it could be sufficient for the moment to note that illegal stone mining is an acknowledged fact. The reports filed by the State including the comment on behalf of the State which is before us today indicate that actions are being taken to address the issues arising in the matter. One of the principal grievances expressed on behalf of the Applicant is that despite detection of largescale illegal stone mining, persons involved in such illegal activity have not been identified. Against this the stand of the State is that the process is an ongoing one and action is being initiated against those who have been identified from time to time. The other question that the Applicant has raised is the failure on the part of the State to impose environmental compensation against the illegal mine operators.

4. Upon perusal of the comments filed by the State, however, it appears that action for assessment and recovery of the environmental compensation is under process.



5. Since the matter is being adjourned today, it would be appropriate if the State files a report on the next date on the details of the illegal miners who have been identified and the environmental compensation assessed against them as well as the fact regarding recovery of compensation so assessed. Let the report be filed on this before the next date with advance copy on the other side.
6. That pursuant to the above direction of this Hon'ble Tribunal, the Respondent State Government, by way of the instant status report is detailing the measures initiated for recovery of environmental compensation against the illegal miners. The details of steps taken are as under:

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IMPOSITION OF ENVIRONMENTAL COMPENSATION ON ILLEGAL STONE QUARRIES AND STONE CRUSHERS

7. The Meghalaya State Pollution Control Board based on the formula for levy of environmental compensation as determined by this Hon'ble Tribunal vide Order dated 28-08-2019 passed in O.A. No. 593/2017 *Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors.*, issued Direction for Environmental Compensation (EC) under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 A of the Air (Prevention and Control of Pollution) Act, 1981, to **79 (seventy-nine)** numbers of illegal stone crushers / miners in November 2020. A copy of the notices issued by the Meghalaya State Pollution Control Board in November 2020 for Environmental Compensation (EC) against 79 illegal stone crushers/miners under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 A of the Air



(Prevention and Control of Pollution) Act, 1981 is annexed herewith and marked as **ANNEXURE A/1**

8. That subsequently and upon more instances of illegal mining being detected by way of the inspections conducted, an additional of **39 (thirty-nine) nos.** were detected as illegal mining operations. The identity of the owners/ operators of these 39 units was determined by the Deputy Commissioner, Ri Bhoi after due inquiries. That upon communication of these details to the MSPCB, the MSPCB in January 2021 was pleased to impose Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 A of the Air (Prevention and Control of Pollution) Act, 1981. A copy of the notices issued by the Meghalaya State Pollution Control Board for Environmental Compensation in January 2021 (EC) against 39 illegal stone crushers/miners under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 A of the Air (Prevention And Control Of Pollution) Act, 1981 is annexed herewith and marked as **ANNEXURE A/2**

9. That therefore a total of **118 units** which were found to be illegally operating have been issued statutory notices for recovery of environmental compensation.

10. That in addition to the 118 units, another 15 units have been identified as operating illegally, however, the identification of these units is under process and the MSPCB has present sought information on the remaining 15 Nos. Of illegal units from the above-mentioned District Authority and the same is still to be received by

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Forest & Environment Department



the Board. A copy of the letter dated 10.03.2021 issued by the MSPCB to the Deputy Commissioner, Ri-Bhoi District seeking identification of balance 15 illegal mining operations is annexed herewith and marked as **ANNEXURE A/3**.

11. That including the above 15 unidentified miners, the total number of units against whom environmental compensation has been levied and recovery is under process are **133** in number. That a total amount of INR 1,53,27,44,063/- (One hundred and fifty-three crores twenty-seven lakh forty four thousand and sixty three) is payable by the illegal miners as environmental compensation and the process for recovery of the same is underway. A copy of the computation of environmental compensation levy illegal mining operations is annexed herewith and marked as **ANNEXURE A/4**.

12. That upon receipt of notices for levy of environmental compensation from MSPCB, 25 of the 79 identified illegal units have submitted their explanation contesting the levy of compensation on various grounds whereas in the case of 54 units, no response has been received and accordingly reminders have been issued to these 54 units. A copy of reminders issued by MSPCB in April 2021 to owners and operators of illegal stone quarries/mines for recovery of environmental compensation is annexed herewith and marked as **ANNEXURE A/5**

13. That Out of 25 (twenty five numbers) of petitions received, one Environmental Compensation imposed against M/s Uranus Stone Products & Co. has been revoked by the Board based on the petition received with supporting letter from DFO, East Khasi Hills & Ri Bhoi (T) Division, Shillong duly addressed to the applicant

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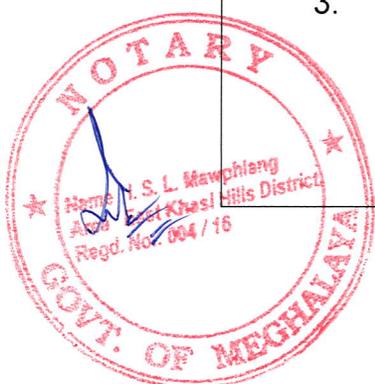


whereby it was stated that the Stone Quarry located at GPS 26⁰4'8.25"N, 91⁰49'44.98"E is an abandoned quarry and does not fall under the boundary of M/s Uranus Stone Products & Co.

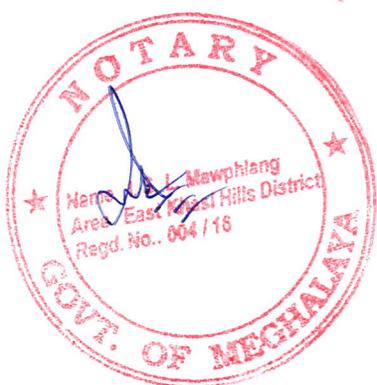
14. For the balance 24 units, the following objections have been raised:

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Sl. No.	Name & Address	Replies
1.	Shri Aiborman Thangkhiew, M/s Swastic Stone Crusher, C/ o Lt. Ishmeal Roy Wahlang, Umkrem- Dynkhong, Jirang, Ri Bhoi District.	<ul style="list-style-type: none"> It was informed that all relevant Documents for operating the stone crusher has been obtained and the question of violating the Act does not apply as all the guidelines is strictly being followed and requested the Board to relief the sanction for payment of compensation.
2.	Shri Thombor Doloi, Stone Quarry Of Shri Ishmeal Roy Wahlang, C/ o Lt. Ishmeal Roy Wahlang, Mawkhap (Manikpur) Jirang, Ri Bhoi District.	<ul style="list-style-type: none"> It was informed that the owner of the stone quarry viz Ishmeal Roy Wahlang has expired since 09/07/2020 and requested the Board to relief all dues standing against the owner name for smooth functioning of his successor in the future.
3.	Shri Anil Goswami, Rani Jirang, Ri Bhoi District.	<ul style="list-style-type: none"> The petitioner informed that he is only a customer of the stone crusher and not the owner and the question of violating the Act does not arise and requested the Board to relief the sanction for payment of

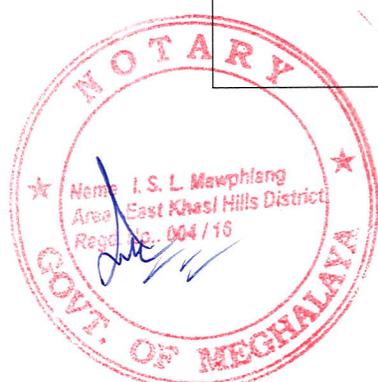


		compensation
4.	Shri Anil Goswami, Rani, Jirang, Ri Bhoi District.	<ul style="list-style-type: none"> The petitioner informed that he is only a customer of the stone quarry and not the owner and the question of violating the Act does not arise and requested the Board to relief the sanction for payment of compensation
5.	Shri Dipak Baruah, M/s Dipak Buruah Crusher Unit, Rani, Jirang, Ri Bhoi District.	<ul style="list-style-type: none"> It was informed that the unit has obtained permission from SWA Forest NOC, Factory License and CTE/ CTO from the Board to operate the Stone Crusher and the boulder stone is procured from M/s Wesly Doloi Stone Quarry, Halem Ganapati, Rani Jirang, Ri Bhoi District. Since the suspension operation of the stone quarry by DFO RB (T) Division Shillong vide letter no. KH/1/235/4680-692 dt: 24/10/2019 the unit has stop operation of the crusher due to non-availability of boulder and concluded that the importation of environmental compensation does not arise.



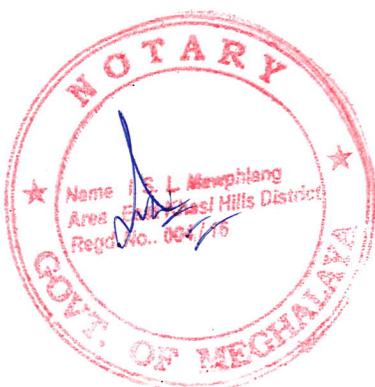
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6.	Shri Wesley Doloi, Rani, Jirang, Ri Bhoi District.	<ul style="list-style-type: none"> • It was informed that the unit has suspended operation of the stone quarry and crusher machine since March 2020 due to the spread of Covid- 19 Pandemic disease and all workers have left work and have not yet returned since March 2020. • It was also informed that upon knowing the Government stand to stop operation of quarry/crusher the same is not put in operation though CTO has been obtained.
7.	Smti Greenlang Lakhmie, Rani, Jirang, Ri Bhoi District.	<ul style="list-style-type: none"> • It was informed that the unit has suspended operation of the stone quarry and crusher machine since March 2020 due to the spread of Covid- 19 Pandemic disease and all workers have left work and have not yet returned since March 2020. • It was also informed that upon knowing the Government stand to stop operation of quarry/crusher the same is not put in operation though CTO has been obtained.
8.	Shri Sanjay Agarwal, Killing, Ri Bhoi District.	<ul style="list-style-type: none"> • It was informed that he is not the owner of the stone crusher and upon enquiry it was known that the said stone crusher is owned by M/s Megha Stone Cursher, Shri Bullmanster Nongseij (Prop) and requested the Board to withdraw the imposition of Environmental Compensation against him.



Dr. Manjunatha. C.
Secretary
to the Govt. of Meghalaya
Forest & Environment Department

9.	Shri Bullmanster Nongseij (Prop), M/s Megha Stone Cursher, Killing, Ri Bhoi District.	<ul style="list-style-type: none"> • It was informed that the letter was inadvertently addressed to Shri Sanjay Agarwal and denied the allegations in connection with the stone crusher, informing that the operation is within lawful authority. • The unit stated that the compensation imposed is erroneously and without providing us an opportunity to place the relevant documents and case on record and humbly requested the Board to withdraw the compensation/ penalty imposed.
10.	Shri Osariel Doloi, Rani, Jirang, Ri Bhoi District.	<ul style="list-style-type: none"> • The unit requested the Board to afford concession on environmental compensation and the facility of staggered payments.
11.	Shri Kespar Nongseij, Ri Bhoi District.	<ul style="list-style-type: none"> • It was informed that the Board have shut down the stone quarry on receiving the Closure Notice issued by the Board and requested the Board to waive the environmental compensation imposed.
12.	Smti Ioshiastep Lapang Rani, Jirang, Ri Bhoi District.	<ul style="list-style-type: none"> • The unit requested the Board to afford concession on environmental compensation and the facility of staggered payments.



Dr. Magunatha. C.
Secretary
to the Govt. of Meghalaya
Forest & Environment Department

13.	Shri Odomos Patho, Rani, Jirang, Ri Bhoi District.	<ul style="list-style-type: none"> • The firm informed that they have strictly followed and observed as per norms and procedures directed by the Board. • The firm also informed that the stone crusher/ quarry was closed 4 (four) years ago. • Therefore, the question of voilating Section 25 & 26 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of theWater (Prevention & Control of Pollution) Act, 1974 does not apply as they have strictly followed the guidelines issued by Board for the healthy atmosphere of the environment.
14.	Shri Sharly Doloi, M/s Sharly Doloi Stone Crusher, Ampynsemkura, Jirang, Ri Bhoi District.	<ul style="list-style-type: none"> • It was informed that the stone crusher was shut down due to financial crisis which occurred due to her spouse illness even though all the relevant papers have been obtained and further, it is stated that the question of violating Section 25 & 26 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of theWater (Prevention & Control of Pollution) Act, 1974 does not apply as they have strictly followed the guidelines issued by Board for the healthy atmosphere of the environment.
15.	M/s A Thangkhiew, Rani, Jirang, Ri Bhoi District.	<p>1) The firm informed that they have strictly followed and observed as per norms and procedures directed by the Board.</p> <p>2) Therefore the question of violating Section 25</p>



Dr. Manjuna C. C.
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to the Govt. of Meghalaya
Forest & Environment Department

		26 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 does not apply as they have strictly followed the guidelines issued by Board for the healthy atmosphere of the environment.
16.	Smti Balantina Doloi, Stone Quarry of Balantina Doloi, Maraipur, Jirang, Ri Bhoi District	1) The firm informed that they have all the relevant documents related to the stone quarry and have already enclosed them. 2) Therefore the question of violating Section 25 & 26 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 does not apply as they have strictly followed the guidelines issued by Board for the healthy atmosphere of the environment. 3) The firm humbly requested the Board to relief the sanction for payment of compensation
17.	Shri Adorstar Thangkhiew, Rani, Jirang, Ri Bhoi District.	1) The firm has suspended operation of the stone crusher and crusher machine since March 2020 due to the spread of Covid- 19 Pandemic disease. And all the workers have left the workplace and have not yet returned till date. 2) The firm assured that they have not failed to comply with the direction of the Board and runs the operation with a requisite consent from the Board.

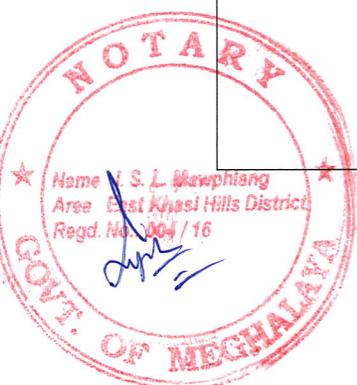


Dr. Manjunatha. C.

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to the Govt. of Meghalaya
Forest & Environment Department

18.	Shri Adorstar Thangkhiew, Rani, Jirang, Ri Bhoi District.	1) The firm has suspended operation of the stone quarry since March 2020 due to the spread of Covid-19 Pandemic disease. And all the workers have left the workplace and have not yet returned till date. 2) The firm assured that they have not failed to comply with the direction of the Board and runs the operation with a requisite consent from the Board.
19.	Shri Aibor Kshiar, Chibra, Umtyrnnga, Ri Bhoi District	The undersigned informed that he does not have any stone quarry under his name at Chibra, Umtyrnnga.
20.	Shri Decision Kshiar, M/s D Kshiar Stone Crusher, Chibra, Umtyrnnga, Ri Bhoi District	1) The owner of the firm informed that he is running the firm without lawful authority as various permission/ clearances has been sought from concerned Government Deptt including the Meghalaya State Pollutin Control Board. 2) The firm informed that they have not operated the stone crusher due to non- availability of boulders. 3) The firm sincerely requested the Board to guide them with the specified guidelines in complying with the provisions of the Section 25 & 26 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974.
21.	Suresh Sharma (OK Stone Crushing Enterprise)	Unit disputes the demand of compensation and states that the unit has no knowledge on the ex- parte inspection dated 25/6/2019 that was conducted nor it was informed or provide with the copy of inspection report and requested a copy of



Dr. Manjunatha. C.
Secretary
to the Govt. of Meghalaya
Forest & Environment Department

		the report dated 25/6/19 with finding and documents to furnish appropriate and suitable reply.
22.	Deep Kalita M/s S.K. Associate,	The firm furnished list of documents already availed and the documents applied for with the concerned authorities, which applications have been kept in abeyance pending the NGT case.
23.	Heimonmi Tangliang	It was informed that the shri Heimonmi Tangliang own a plot of land measuring 45500 square feet at Killing Road Market, Ri Bhoi. The land is utilizing for stacking of aggregates which was purchased from the different crushers.
24.	Mrs Pankali Devi (Prop), M/s P Singh Stone Crusher, Mailkhuli.	1) The unit has already obtained permission from SWA Forest NOC, Factory License and CTE/ CTO from the Board. 2) The firm have applied RCTO from the Board but have not received Consent yet. 3) The firm was closed for 2 (two) and a half year now and have incurred heavy losses. 4) They also informed that the Consent License was issued from the Board on 18th March, 2020 and started to operate the plant again. 5) The firm informed that the Board imposed a penalty which they found it to be inappropriate.

15. On examination of the replies, it was found that there were 15 units were without valid consent to operate. The units were informed that



Dr. Manjunatha. C.
Secretary
to the Govt. of Meghalaya
Forest & Environment Department

the Exemption/Concession of the Environmental Compensation cannot be considered. The remaining 9 units submitted replies for the Exemption/Concession of the Environmental Compensation is under examination for the Exemption/Concession. A copy of the notice of June 2021 issued by the MSPCB rejecting the plea of exemption of 15 illegal miners is annexed herewith and marked as **ANNEXURE A/6**.

16. Therefore, it is respectfully submitted that the efforts for levy and recovery of compensation are ongoing and are being taken up on utmost priority.

17. It is submitted that joint patrolling teams consisting of representatives of District administration, Police, Forests and Environment Department and Meghalaya state Pollution control Board be constituted to carry out continuous, day and night patrolling. Accordingly, 8 (eight) joint patrolling teams have been formed to conduct day and night patrolling to detect illegalities and take actions in terms of decisions taken in the meeting dated 20.10.2020. Drones have also been deployed for aerial surveillance as and when required,

18. That the State Government is taking all steps to ensure prompt recovery of the environmental compensation levied by the MSPCB. That during the COVID-19 pandemic, the resources of a small state such as Meghalaya are being stretched, however, bonafide efforts have been made and have resulted in substantially controlling the menace of illegal mining in the Ri-Bhoi District.



Dr. Manjunatha. C.
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to the Govt. of Meghalaya
Forest & Environment Department

19. It is further submitted that it has been impressed upon the Meghalaya State Pollution Control Board by the State Government to file complaints before the competent Court under relevant Acts (the Water Act, 1974, the Air Act, 1981 and the Environment Protection Act, 1986) against illegal stone quarries and illegal stone crushers. Similar request has also been made to levy environmental compensation on illegal stone crushers and illegal stone quarries in Ri-Bhoi District. A copy of the action taken report dated June 2021 prepared by the PCCF, Meghalaya in relation to illegal stone crushers in Ri-Bhoi is annexed herewith and marked as **ANNEXURE A/7**.

20. That in view of the above submissions it is respectfully submitted that the State Government has acted with promptitude and has been proactive in carrying out inspection and sealing unauthorized and illegal mining activities and initiating appropriate prosecutions including measures for recovery of compensation.

1. The State Government has also not granted any clearances contrary to the applicable law and therefore the contentions raised by the applicant which are contrary to the factual position disclosed herein, and in the report of the committee constituted by the Hon'ble Tribunal are wholly without merit.
2. It is submitted that even a perusal of the report by the committee constituted by this Hon'ble Tribunal, would disclose significant steps taken by the Government of Meghalaya to ensure scrupulous compliance with the provisions of the

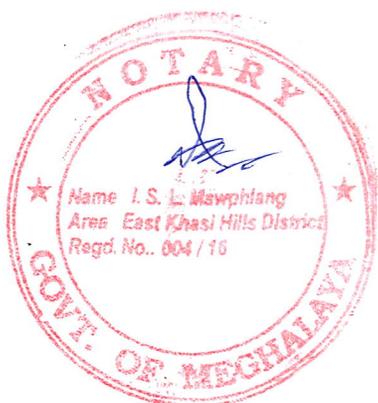
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Forest & Environment Department



applicable legislations and also compliance with the specific directions of this Hon'ble Tribunal.

21. The aforesaid facts and information may thus, please be taken on record in respect of State of Meghalaya and appropriate orders may be passed in this regard.

It is prayed accordingly.



DEPONENT

Dr. Manjunatha. C.
Secretary
to the Govt. of Meghalaya
Forest & Environment Department

VERIFICATION:

Verified at June on this 25 day of June 2021

that the content of the above affidavit is true to my knowledge and belief based on information derived from official records of the Petitioner and that nothing is false and nothing material is concealed therefrom.

DEPONENT

Dr. Manjunatha. C.
Secretary
to the Govt. of Meghalaya
Forest & Environment Department



Instrument No.

1

25 JUN 2021

NOTARY
East Khasi Hills District
Shillong, Meghalaya

Meghalaya State Pollution Control BoardForests & Environment Department, Government of Meghalaya
'ARDEN' Lumpynggad, Shillong-793014
Website: <http://megspcb.gov.in>

1548



No. MPCB/GEN-327/2020/2020-2021/ 3

Dt. Shillong, the 20th November, 2020

To,

Sadak Ali
Rani, Jirang
Ri-bhoi District
Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 19/07/2019 that your Stone Crusher at GPS (26°0'40.77"N, 91°34'3.92"E) in Rani, Jirang area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal crushers.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs.36,59,375/- (Rupees Thirty Six Lakhs Fifty Nine Thousand Three Hundred and Seventy Five only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.



(B.K. Lyngwa, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/ 3A

Dt. Shillong, the 20th November, 2020

Copy to:-

1. The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
2. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
3. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

ok



CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020/2020-2021/ 4

Dt. Shillong, the 20th November, 2020

To,

Prabhat Basumatary and Opasness Nonglyngdoh
Rani, Jirang
Ri-bhoi District
Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 19/07/2019 that your Stone Crusher at GPS (26°0'40.13"N, 91°34'5.31"E) in Rani, Jirang area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal crushers.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs.36,59,375/- (Rupees Thirty Six Lakhs Fifty Nine Thousand Three Hundred and Seventy Five only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.


(B.K. Lyngwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/ 4A

Dt. Shillong, the 20th November, 2020

Copy to:-

1. The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
2. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
3. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020/2020-2021/ 5

Dt. Shillong, the 20th November, 2020

To,

A Thangkhiew
Rani, Jirang
Ri-bhoi District
Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 18/08/2020 that your Stone Quarry at GPS (26°1'48.89"N, 91°34'40.79"E) in Rani, Jirang area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal mines.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs.4,70,10,000/- (Rupees Four Core Seventy Lakhs and Ten Thousand only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.


(B.K. Lyngwa, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/ 5A

Dt. Shillong, the 20th November, 2020

Copy to:-

1. The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
2. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
3. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.




CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020/2020-2021/ 6

Dt. Shillong, the 20th November, 2020

To,

Ramesh Boro and Starman Lapang
Rani, Jirang
Ri-bhoi District
Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 19/07/2019 that your Stone Crusher at GPS (26°0'40.77"N, 91°34'6.47"E) in Rani, Jirang area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal crushers.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs Rs.36,59,375/- (Rupees Thirty Six Lakhs Fifty Nine Thousand Three Hundred and Seventy Five only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.


(B.K. Lyngwa, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/ 6A

Dt. Shillong, the 20th November, 2020

Copy to:-

1. The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
2. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
3. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

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CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020/2020-2021/ 51

Dt. Shillong, the 24th November, 2020

To,

Dayanidhi Ventures Pvt.Ltd
Killing
Ri-bhoi District
Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 02/03/2020 that your Stone Quarry at GPS (26°3'29.00"N, 91°49'28.90"E) in Killing area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal mines.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs.69,90,000/-(Rupees Sixty Nine Lakhs Ninety Thousand only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.


(B.K. Syngwa, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/ 51A

Dt. Shillong, the 24th November, 2020

Copy to:-

- 1.The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
- 2.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 3.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

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CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020/2020-2021/ 52A

Dt. Shillong, the 24th November, 2020

To,

Dayanidhi Ventures Pvt.Ltd
Killing
Ri-bhoi District
Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 02/03/2020 that your Stone Crusher at GPS (26° 4' 46.70"N, 91°49'54.50"E) in Killing area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal crushers.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs.1,74,75,000/- (Rupees One Crore Seventy Four Lakhs and Seventy Five Thousand only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.



(B.K. Longwa, IFS)
CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/ 52A

Dt. Shillong, the 24th November, 2020

Copy to:-

- 1.The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
- 2.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 3.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

o/c



CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

(53)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong-793014
Website: <http://megspcb.gov.in>

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No. MPCB/GEN-327/2020/2020-2021/ 53

Dt. Shillong, the 24th November, 2020

To,

Jyoti Agarwal
Killing
Ri-bhoi District
Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 26/07/2019 that your Stone Crusher at GPS (26°4'46.30"N, 91°49'50.30"E) in Killing area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal crushers.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs.55,21,875/- (Rupees Fifty Five Lakhs Twenty One Thousand Eight Hundred and Seventy Five only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Longwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/ 53A

Dt. Shillong, the 24th November, 2020

Copy to:-

- 1.The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
- 2.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 3.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

O/C

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020/2020-2021/ 54

Dt. Shillong, the 24th November, 2020

To,

Heimonmi Tangliang and Raj Agarwal
Killing
Ri-bhoi District
Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 26/07/2019 that your Stone Crusher at GPS (26°4'53.79"N, 91°50'8.50"E) in Killing area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal crushers.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs.73,62,500/- (Rupees Seventy Three Lakhs Sixty Two Thousand and Five Hundred only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.


B.K. Lyngwa, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/ 54A

Dt. Shillong, the 24th November, 2020

Copy to:-

1. The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
2. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
3. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

o/c


CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020/2020-2021/ 55

Dt. Shillong, the 24th November, 2020

To,

Sanjay Agarwal
Killing
Ri-bhoi District
Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 26/07/2019 that your Stone Crusher at GPS (26°5'4.60"N, 91°50'26.68"E) in Killing area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal crushers.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs.73,62,500/- (Rupees Seven Three Lakhs Sixty Two Thousand and Five Hundred only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.



(B.K. Lyngwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/ 55A

Dt. Shillong, the 24th November, 2020

Copy to:-

1. The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
2. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
3. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

o/c



CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

(17)

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong-793014
Website: <http://megspcb.gov.in>

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No. MPCB/GEN-327/2020/2020-2021 117
To,

Dt. Shillong, 29th January, 2021

Osirilal Doloi,
Rani,
Ri-Bhoi District,
Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 05/06/2017 that your Stone Quarry at GPS(26°0'37.0"N, 91°34'03.2"E) in Rani area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal mine.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs.59,55,000/-(Rupees Fifty Nine Lakhs Fifty Five Thousand only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)
CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021 117A

Dt. Shillong, the 29th January, 2021

Copy to:-

- 1.The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
- 2.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 3.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

(116)

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpynggad, Shillong-793014
Website: <http://megspcb.gov.in>

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No. MPCB/GEN-327/2020/2020-2021 116

Dt. Shillong, 27th January, 2021

To,

Niron Sangma,
Rani,
Ri-Bhoi District,
Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 05/06/2017 that your Stone Quarry at GPS(26°0'59.70"N, 91°34'16.70"E) in Rani area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal mine.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs.39,70,000/-(Rupees Thirty Nine Lakhs Seventy Thousand only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021 116A

Dt. Shillong, the 27th January, 2021

Copy to:-

- 1.The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
- 2.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 3.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

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CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020/2020-2021 115

Dt. Shillong, 27th January, 2021

To,

Wilthon Sangma,
Rani,
Ri-Bhoi District,
Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 05/06/2017 that your Stone Quarry at GPS(26°0'59.1"N, 91°34'18.4"E) in Rani area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal mine.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs.39,70,000/-(Rupees Thirty Nine Lakhs Seventy Thousand only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K.Lyngwa, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021 115A

Dt. Shillong, the 27th January, 2021

Copy to:-

- 1.The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
- 2.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 3.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020/2020-2021 114

Dt. Shillong, 27th January, 2021

To,

Nidola Sangma,
Rani,
Ri-Bhoi District,
Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 05/06/2017 that your Stone Quarry at GPS(26°1'09.90"N, 91°34'14.4"E) in Rani area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal mine.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs.2,97,75,000/-(Rupees Two Crore Ninety Seven Lakhs Seventy Five Thousand only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K.Lyngwa, IFS)
CHAIRMANMeghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021 114A

Dt. Shillong, the 27th January, 2021

Copy to:-

- 1.The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
- 2.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 3.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

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No. MPCB/GEN-327/2020/2020-2021 113

Dt. Shillong, 27th January, 2021

To,

Tiken Marak,
Rani,
Ri-Bhoi District,
Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 16/05/2017 that your Stone Quarry at GPS(26°1'11.00"N, 91°34'15.90 "E) in Rani area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal mine.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs.56,55,000/-(Rupees Fifty Six Lakhs Fifty Five Thousand only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K.Lyngwa, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021 113A

Dt. Shillong, the 27th January, 2021

Copy to:-

- 1.The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
- 2.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 3.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

MSPCB/GEN-327 (2020)/2020-2021/ 127

Dated Shillong the 10th March, 2021

To,

The Deputy Commissioner,
Ri-Bhoi District
Nongpoh

Sub: Identification of land owners of the illegal stone crushers and stone quarries in Ri Bhoi District –
reg

Ref: No. DCRB(LR)37/2019/Rev/Pt-II/191/100 dt. 19/01/2021

Madam,

With reference to the above and in compliance to Hon'ble National Green Tribunal, I am to request you to kindly make available the name and address of the remaining 15 numbers of unknown illegal stone crushers/quarries at the earliest for further necessary action from this end.

Yours faithfully,


MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

o/c

1563

SL NO	NAME	ACTIVITY	DATE OF DETECTION	GPS		AREA	PENALTY AMOUNT
				LATITUDE	LONGITUDE		
NAMES ARE KNOWN							
1	ODOMOS PATHO	CRUSHER	19-07-2019	26° 1'40.94"N	91°35'21.03"E	RANI , JIRANG	₹ 73,18,750
2	DIPAK BARUAH	CRUSHER	18-08-2020	26° 1'37.57"N	91°35'23.55"E	RANI , JIRANG	₹ 97,93,750
3	GREENLAND LAKHMIE CRUSHER	CRUSHER	18-08-2020	26° 1'32.20"N	91°35'24.50"E	RANI , JIRANG	₹ 1,46,90,625
4	WESLEY DOLOI	MINING	18-08-2020	26° 1'32.95"N	91°35'21.49"E	RANI , JIRANG	₹ 1,56,70,000
5	GREENLAND LAKHMIE	MINING	18-08-2020	26° 1'31.67"N	91°35'22.29"E	RANI , JIRANG	₹ 2,35,05,000
6	IAINEHSKHEM LAKHMIE & DIPAK BARUAH	CRUSHER	18-08-2020	26° 1'29.83"N	91°35'27.62"E	RANI , JIRANG	₹ 1,46,90,625
7	PREMCHAND LYNGDOH	CRUSHER	19-07-2019	26° 1'26.71"N	91°35'29.29"E	RANI , JIRANG	₹ 1,09,78,125
8	KUMAR DOLOI & RIDING SHADAP	CRUSHER	18-08-2020	26° 1'52.66"N	91°34'43.69"E	RANI , JIRANG	₹ 1,95,87,500
9	A THANGKHIEW	MINING	18-08-2020	26° 1'48.89"N	91°34'40.79"E	RANI , JIRANG	₹ 4,70,10,000
10	A THANGKHIEW	CRUSHER	18-08-2020	26° 1'50.10"N	91°34'39.53"E	RANI , JIRANG	₹ 2,20,35,938
11	NOKUL DAIMARY/ SRANLY WAHLANG	CRUSHER	19-07-2019	26° 1'45.30"N	91°34'34.78"E	RANI , JIRANG	₹ 73,18,750
12	WESLEY DOLOI	MINING	13-02-2020	26° 1'32.99"N	91°34'22.91"E	RANI , JIRANG	₹ 6,21,00,000
13	BALANTINA DOLOI	MINING	13-02-2020	26° 1'21.95"N	91°34'14.93"E	RANI , JIRANG	₹ 4,14,00,000
14	K. LAPANG	CRUSHER	19-07-2019	26° 0'38.48"N	91°34'8.05"E	RANI , JIRANG	₹ 36,59,375
15	RAMESH BORO AND STARMAN LAPANG	CRUSHER	19-07-2019	26° 0'40.77"N	91°34'6.47"E	RANI , JIRANG	₹ 36,59,375
16	PRABHAT BASUMATARY AND OPASNESS NONGLYNGDOH	CRUSHER	19-07-2019	26° 0'40.13"N	91°34'5.31"E	RANI , JIRANG	₹ 36,59,375
17	SADAK ALI	CRUSHER	19-07-2019	26° 0'40.77"N	91°34'3.92"E	RANI , JIRANG	₹ 36,59,375
18	PRAJAPATI AGARWALA & SERIAL DOLOI	CRUSHER	19-07-2019	26° 0'36.35"N	91°34'1.08"E	RANI , JIRANG	₹ 54,89,063

19	PALASH CHOUDHARY & SHARLY DOLOI	CRUSHER	19-07-2019	26° 0'34.90"N	91°33'57.33"E	RANI , JIRANG	₹ 54,89,063
20	BINAY KALITA	MINING	19-07-2019	26° 0'30.85"N	91°33'57.08"E	RANI , JIRANG	₹ 5,85,50,000
21	BINAY KALITA/ISHMEL WAHLANG/AIBORMAN THANGKHIEW	CRUSHER	19-07-2019	26° 0'30.09"N	91°33'50.92"E	RANI , JIRANG	₹ 1,09,78,125
22	WESLEY DOLOI	MINING	13-02-2020	26° 0'2.27"N	91°33'55.71"E	RANI , JIRANG	₹ 4,14,00,000
23	GREENLAND LAKHMIE	MINING	13-02-2020	25°59'54.27"N	91°33'42.71"E	RANI , JIRANG	₹ 5,52,00,000
24	ANIL GOSWAMI	CRUSHER	19-07-2019	26° 0'11.41"N	91°33'52.16"E	RANI , JIRANG	₹ 73,18,750
25	ANIL GOSWAMI	MINING	08-09-2020	26° 0'9.80"N	91°33'53.60"E	RANI , JIRANG	₹ 3,17,60,000.00
26	SIRAJ ALI	CRUSHER	19-07-2019	26° 0'25.92"N	91°33'48.47"E	RANI , JIRANG	₹ 1,09,78,125
27	BHASH DAS	CRUSHER	19-07-2019	26° 0'22.75"N	91°33'45.41"E	RANI , JIRANG	₹ 1,09,78,125
28	DINESH SHARMA, BELTOLA	CRUSHER	02-03-2020	26° 4'31.56"N	91°47'3.90"E	UMTYRNGA, CHIBRA	₹ 1,96,59,375
29	ANCHU AGARWAL, NOTUN BAZAR, CHARIALI	CRUSHER	10-09-2020	26° 4'28.69"N	91°47'0.24"E	UMTYRNGA, CHIBRA	₹ 99,37,500
30	GIRI MOHANTA	CRUSHER	10-09-2020	26° 4'27.49"N	91°46'57.38"E	UMTYRNGA, CHIBRA	₹ 99,37,500
31	SHYAMLAL	CRUSHER	10-09-2020	26° 4'28.83"N	91°46'56.70"E	UMTYRNGA, CHIBRA	₹ 99,37,500
32	DECISION KSHIAR	CRUSHER	02-03-2020	26° 4'15.83"N	91°46'56.47"E	UMTYRNGA, CHIBRA	₹ 65,53,125
33	AIBOR KSHIAR	CRUSHER	02-03-2020	26° 4'30.14"N	91°46'55.70"E	UMTYRNGA, CHIBRA	₹ 87,37,500
34	RAJESH AGARWALA BELTOLA	CRUSHER	10-09-2020	26° 4'33.77"N	91°46'49.14"E	UMTYRNGA, CHIBRA	₹ 99,37,500
35	DHINDHIA BITHU	CRUSHER	26-07-2019	26° 6'5.55"N	91°48'40.51"E	MYKHULI	₹ 1,10,43,750
36	AGARWALA NIRAJ	CRUSHER	26-07-2019	26° 6'3.47"N	91°48'41.83"E	MYKHULI	₹ 1,10,43,750
37	SUDREN SANGMA	CRUSHER	26-07-2019	26° 6'5.60"N	91°48'43.10"E	MYKHULI	₹ 1,10,43,750
38	DEV GOSWAMI	CRUSHER	26-07-2019	26° 6'7.48"N	91°48'46.34"E	MYKHULI	₹ 1,10,43,750

39	SANTOSH AGARWAL	CRUSHER	26-07-2019	26° 6'7.82"N	91°48'42.69"E	MYKHULI	₹ 1,10,43,750
40	ANKIT MITTAL	CRUSHER	26-07-2019	26° 6'6.87"N	91°48'51.33"E	MYKHULI	₹ 1,10,43,750
41	PANKALI DEVI	CRUSHER	26-07-2019	26° 6'8.81"N	91°48'50.76"E	MYKHULI	₹ 1,47,25,000
42	PHILIP SANGMA/BANSAL	CRUSHER	26-07-2019	26° 6'9.83"N	91°48'43.90"E	MYKHULI	₹ 1,47,25,000
43	RUPANI	CRUSHER	26-07-2019	26° 6'10.45"N	91°48'51.94"E	MYKHULI	₹ 1,10,43,750
44	BHAGAWATI	CRUSHER	26-07-2019	26° 6'11.36"N	91°48'50.08"E	MYKHULI	₹ 73,62,500
45	BIPUL RABHA	CRUSHER	26-07-2019	26° 6'11.97"N	91°48'44.56"E	MYKHULI	₹ 73,62,500
46	ARINU LYNGDOH	MINING	27-04-2017	26° 4'38.03"N	91°49'56.43"E	KILLING	₹ 26,85,000
47	MATI NONGRUM	MINING	30-09-2019	26° 3'49.09"N	91°49'40.46"E	KILLING	₹ 62,20,000
48	URANUS STONE PRODUCTS & CO	MINING	30-09-2019	26° 4'8.25"N	91°49'44.98"E	KILLING	₹ 3,73,20,000
49	DAYANIDHI VENTURES PVT LTD	MINING	02-03-2020	26° 3'29.00"N	91°49'28.90"E	KILLING	₹ 69,90,000
50	DAYANIDHI VENTURES PVT LTD	CRUSHER	02-03-2020	26° 4'46.70"N	91°49'54.50"E	KILLING	₹ 1,74,75,000
51	JYOTI AGARWAL	CRUSHER	26-07-2019	26° 4'46.30"N	91°49'50.30"E	KILLING	₹ 55,21,875
52	HEIMONMI TANGLIANG & RAJ AGARWAL	CRUSHER	26-07-2019	26° 4'53.79"N	91°50'8.50"E	KILLING	₹ 73,62,500
53	SANJAY AGARWAL	CRUSHER	26-07-2019	26° 5'4.60"N	91°50'26.68"E	KILLING	₹ 73,62,500
54	CONCORD L T	CRUSHER	02-03-2020	26°03'42.9"N	91°49'35.7"E	KILLING	₹ 43,68,750
55	MARTINA TARIANG	CRUSHER	26-07-2019	26° 4'51.15"N	91°51'7.82"E	KILLING	₹ 36,81,250
56	BABUL ALI QUARRY	MINING	29-04-2017	26° 6'11.03"N	91°49'47.21"E	9 MILE, BARIDUA	₹ 1,35,00,000
57	HANSRAJ (JUJU NARLENG)	CRUSHER	25-06-2019	26° 6'9.61"N	91°49'58.62"E	9 MILE, BARIDUA	₹ 53,76,563
58	ELEXIUS NARLENG	CRUSHER	25-06-2019	26° 6'12.10"N	91°50'3.50"E	9 MILE, BARIDUA	₹ 71,68,750

59	ANDREAS NARLENG (HANSING)	CRUSHER	25-06-2019	26° 6'13.93"N	91°50'4.06"E	9 MILE, BARIDUA	₹ 71,68,750
60	BABUL ALI CRUSHER	CRUSHER	25-06-2019	26° 6'15.66"N	91°49'55.33"E	9 MILE, BARIDUA	₹ 71,68,750
61	PAPPU CHOUDHARY	CRUSHER	25-06-2019	26° 6'11.21"N	91°50'0.40"E	9 MILE, BARIDUA	₹ 71,68,750
62	VERONICA NARLENG	CRUSHER	25-06-2019	26° 6'11.51"N	91°50'3.78"E	9 MILE, BARIDUA	₹ 71,68,750
63	BIRU NARLENG	CRUSHER	25-06-2019	26° 6'18.50"N	91°49'58.10"E	9 MILE, BARIDUA	₹ 1,07,53,125
64	OKAY STONE	CRUSHER	25-06-2019	26° 6'9.40"N	91°49'28.98"E	9 MILE, BARIDUA	₹ 71,68,750
65	OM BABU	CRUSHER	25-06-2019	26° 6'13.84"N	91°49'37.27"E	9 MILE, BARIDUA	₹ 71,68,750
66	JAGIR	CRUSHER	25-06-2019	26° 6'16.78"N	91°50'1.05"E	9 MILE, BARIDUA	₹ 71,68,750
67	MALWA MANAR	CRUSHER	25-06-2019	26° 6'12.20"N	91°50'2.40"E	9 MILE, BARIDUA	₹ 71,68,750
68	TALUKDAR	CRUSHER	25-06-2019	26° 6'14.12"N	91°50'1.92"E	9 MILE, BARIDUA	₹ 71,68,750
69	PRASHANTI ASSOCIATES	CRUSHER	18-08-2020	26° 5'2.36"N	91°46'59.81"E	BARAPATHAR	₹ 1,46,90,625
70	SUKUR ALI AND GOGOI (LAKHIE DOLOI GOGOI)	CRUSHER	18-08-2020	26° 5'1.48"N	91°46'54.96"E	BARAPATHAR	₹ 97,93,750
71	HALODOR DOLLOI	CRUSHER	18-08-2020	26° 4'59.74"N	91°46'54.84"E	BARAPATHAR	₹ 97,93,750
72	DEEP KALITA (SK ASSOCIATE)	CRUSHER	18-08-2020	26° 5'2.30"N	91°46'54.50"E	BARAPATHAR	₹ 97,93,750
73	PAPPU AGARWAL (DINESH AGARWAL)	CRUSHER	18-08-2020	26° 5'7.87"N	91°46'58.68"E	BARAPATHAR	₹ 1,46,90,625
74	MANDIRA KHAUND	CRUSHER	18-08-2020	26° 5'6.92"N	91°46'57.91"E	BARAPATHAR	₹ 2,20,35,938
75	TANMAY BORDOLOI & ANU BASUMATARY	CRUSHER	18-08-2020	26° 5'9.23"N	91°46'59.16"E	BARAPATHAR	₹ 1,46,90,625
76	SUKUR ALI AND GOGOI (LAKHIE DOLOI GOGOI)	CRUSHER	18-08-2020	26° 5'11.70"N	91°46'58.60"E	BARAPATHAR	₹ 1,46,90,625
77	JULIAN LAPANG & MACDONALD SWEETLY, SAIDEN	MINING	20-09-2019	25°52'18.22"N	91°52'18.63"E	SAIDEN	₹ 61,70,000
78	KESPAR NONGSIEJ, BIR VILLAGE	MINING	20-09-2019	25°46'33.19"N	91°54'29.74"E	BIR VILLAGE	₹ 61,70,000

1567

79	SHANLANG KHARBANGAR, DWARKSUID, NONGRAH	CRUSHER	20-09-2019	25°42'34.03"N	91°59'38.90"E	NONGRAH	₹ 38,56,250
TOTAL AMOUNT OF KNOWN PEOPLE							₹ 1,07,17,39,063

IDENTIFIED BY DFO PREVIOUSLY							
DFO-1	OSIRILAL DOLOI	MINING	05/06/2017	26° 0'37.04"N	91°34'5.16"E	RANI	₹ 59,55,000
DFO-2	NIRON SANGMA	MINING	05/06/2017	26° 0'59.70"N	91°34'16.70"E	RANI	₹ 39,70,000
DFO-3	WILTHON SANGMA	MINING	05/06/2017	26° 0'58.77"N	91°34'17.89"E	RANI	₹ 39,70,000
DFO-4	NIDOLA SANGMA	MINING	05/06/2017	26° 1'6.90"N	91°34'13.94"E	RANI	₹ 2,97,75,000
DFO-5	TIKEN MARAK	MINING	16/05/2017	26° 1'11.00"N	91°34'15.90"E	RANI	₹ 56,55,000
DFO-6	TEIBOR LAKHMIE	MINING	07/06/2017	SL NO 25. ALREADY SENT NOTICE IN THE NAME OF ANIL GOSWAMI.			
DFO-7	COLUMBUS WAHLANG	MINING	07/06/2017	26° 0'6.55"N	91°33'58.48"E	RANI	₹ 29,92,500
DFO-8	DIL WAHLANG	MINING	07/06/2017	26° 0'52.60"N	91°34'27.70"E	RANI	₹ 1,19,70,000
DFO-9	CHITRANGKAM RHANGOHO	MINING	29/04/2017	26° 6'42.50"N	91°49'12.90"E	PATHARKUCHI	₹ 1,08,00,000
DFO-10	HIMONTO DOTTO	MINING	07/06/2017	26° 6'35.60"N	91°49'6.80"E	PATHARKUCHI	₹ 1,19,70,000
DFO-11	AUROBINDO RAPSANG	MINING	07/06/2017	26° 6'32.96"N	91°49'6.35"E	PATHARKUCHI	₹ 59,85,000
DFO-12	PHALA SHARMA	MINING	07/06/2017	26° 6'39.68"N	91°49'9.81"E	PATHARKUCHI	₹ 1,19,70,000
DFO-13	DEPEN RONGHANG	MINING	07/06/2017	26° 6'33.76"N	91°49'7.90"E	PATHARKUCHI	₹ 59,85,000
DFO-14	BABUL ALI	NOTICE SENT ALREADY. MSPCB HAD ALREADY IDENTIFIED AS NO 56					
DFO-15	HANRAJI AGARWAL	MINING	07/06/2017	26° 6'6.80"N	91°49'55.58"E	9TH MILE, BARIDUA	₹ 29,92,500
DFO-16	KAMAL DAS	MINING	07/06/2017	26° 6'9.36"N	91°49'54.66"E	9TH MILE, BARIDUA	₹ 29,92,500
DFO-17	SADEX MONI	MINING	07/06/2017	26° 6'8.44"N	91°50'5.73"E	9TH MILE, BARIDUA	₹ 39,90,000
DFO-18	ARINU LYNGDOH	NOTICE SENT ALREADY. MSPCB HAD ALREADY IDENTIFIED AS NO 46.					
DFO-19	KEDIN MARAK	MINING	07/06/2017	26° 5'56.10"N	91°49'3.20"E	KHANAPARA	₹ 29,92,500
DFO-20	STEPHEN BASUMATY	MINING	29/04/2017	26° 5'52.80"N	91°48'44.90"E	MAIKHULI	₹ 1,08,00,000
DFO-21	MYNTIOLANG KSHIAR (SAME AS UNKNOWN NO 17)	MINING	02/03/2020	26° 3'51.77"N	91°46'35.48"E	UMTYRNGA, CHIBRA	₹ 3,49,50,000
TOTAL AMOUNT							₹ 16,97,15,000

PREVIOUSLY UNIDENTIFIED PEOPLE - LATER IDENTIFIED BY GOVT OF MEGHALAYA							
1	SHRI PREMSHAN LYNGDOH, R/O WAHSYNON-NEW JIRANG, RI BHOI DISTRICT	MINING	18/08/2020	26° 1'35.70"N	91°35'21.50"E	GUNPATI, RANI, JIRANG	₹ 1,56,70,000.00
2		MINING	18/08/2020	26° 1'48.00"N	91°35'11.49"E	GUNPATI, RANI, JIRANG	₹ 3,13,40,000.00
3		CRUSHER	18/08/2020	26° 1'51.99"N	91°34'41.48"E	GUNPATI, RANI, JIRANG	₹ 1,46,90,625.00
4	MERDITHIANSTAR RANI, R/O NONGSIER, JIRANG, RI BHOI DISTRICT	CRUSHER	19/07/2019	26° 0'44.34"N	91°34'10.09"E	SUKARBARIA, RANI, JIRANG	₹ 36,59,375.00
5	SHRI OPASROY THANGKHIEW, R/O NONGSIER, JIRANG, RI BHOI DISTRICT	CRUSHER	19/07/2019	26° 0'40.98"N	91°34'9.46"E	SUKARBARIA, RANI, JIRANG	₹ 36,59,375.00
6		CRUSHER	18/08/2020	26° 0'6.40"N	91°33'42.15"E	SUKARBARIA, RANI, JIRANG	₹ 97,93,750.00
7	THREESISTER DOLOI, R/O UMKREM DYKHONG, JIRANG, RI BHOI DISTRICT	CRUSHER	08/09/2020	26° 0'6.30"N	91°33'55.30"E	SUKARBARIA, RANI, JIRANG	₹ 74,43,750.00
8	IOHSHAISTEP LAPANG, R/O UMSOHPANAN, JIRANG, RI BHOI DISTRICT	CRUSHER	08/09/2020	26° 0'8.48"N	91°33'54.89"E	SUKARBARIA, RANI, JIRANG	₹ 99,25,000.00
9	OSIRIAL DOLOI, R/O UMKREM DYKHONG, JIRANG, RI BHOI DISTRICT	CRUSHER	08/09/2020	26° 0'7.40"N	91°33'49.00"E	SUKARBARIA, RANI, JIRANG	₹ 99,25,000.00
10	SHRI OSAS THANGKHIEW/ R/O NONGSIER, JIRANG, RI BHOI DISTRICT	CRUSHER	08/09/2020	26° 0'8.10"N	91°33'46.77"E	SUKARBARIA, RANI, JIRANG	₹ 99,25,000.00
11		CRUSHER	19/07/2019	26° 0'15.88"N	91°33'49.90"E	SUKARBARIA, RANI, JIRANG	₹ 1,09,78,125.00
12		CRUSHER	19/07/2019	26° 0'13.38"N	91°33'47.23"E	SUKARBARIA, RANI, JIRANG	₹ 1,09,78,125.00
13		CRUSHER	19/07/2019	26° 0'12.68"N	91°33'46.26"E	SUKARBARIA, RANI, JIRANG	₹ 1,09,78,125.00
14		CRUSHER	19/07/2019	26° 0'17.54"N	91°33'48.17"E	SUKARBARIA, RANI, JIRANG	₹ 1,09,78,125.00
15		CRUSHER	19/07/2019	26° 0'18.68"N	91°33'47.41"E	SUKARBARIA, RANI, JIRANG	₹ 1,09,78,125.00
16		CRUSHER	19/07/2019	26° 0'14.30"N	91°33'44.89"E	SUKARBARIA, RANI, JIRANG	₹ 1,09,78,125.00
17	PENALTY ALREADY SENT TO MYNTIOLANG KSHIAR WHICH WAS IDENTIFIED AS DFO-21						
18	SHRI RAJESH AGARWAL, BELTOLA, ASSAM	CRUSHER	10/09/2020	26° 5'2.18"N	91°47'17.12"E	UMTYRNGA, CHIBRA	₹ 99,37,500.00
19		CRUSHER	02/03/2020	26° 3'26.85"N	91°46'12.43"E	UMTYRNGA, CHIBRA	₹ 43,68,750.00
20	SHRI AIBOR KSHIAR, R/O UMTYRNGA, P.S. KHANAPARA	CRUSHER	02/03/2020	26° 4'14.68"N	91°46'54.28"E	UMTYRNGA, CHIBRA	₹ 43,68,750.00
21	SHRI DHANBIR LAMA, R/O LALUNG GAON, P.O. SAWKHUCHI - 781040	CRUSHER	02/03/2020	26° 4'25.88"N	91°47'1.54"E	UMTYRNGA, CHIBRA	₹ 87,37,500.00
22	SHRI AIBOR KSHIAR, R/O UMTYRNGA, P.S. KHANAPARA	CRUSHER	02/03/2020	26° 4'16.60"N	91°46'53.11"E	UMTYRNGA, CHIBRA	₹ 65,53,125.00
23		CRUSHER	10/09/2020	26° 4'30.69"N	91°46'53.42"E	UMTYRNGA, CHIBRA	₹ 99,37,500.00
24		CRUSHER	10/09/2020	26° 4'32.72"N	91°46'46.99"E	UMTYRNGA, CHIBRA	₹ 74,53,125.00

25	SHRI BENU DARH BARUAH VILLAGE, GANESHGURI, P.O. DISPUR DISTRICT, KAMRUP METRO, PIN - 781026	CRUSHER	26/07/2019	26° 6'6.42"N	91°48'40.73"E	MYKHULI	₹ 1,10,43,750
26	SHRI UDAY GOSWAMI, VILLAGE BELTOLA, P.O. BELTOLA DISTRICT, KAMRUP METRO, PIN - 781028	CRUSHER	26/07/2019	26° 6'6.55"N	91°48'44.58"E	MYKHULI	₹ 1,10,43,750
27	SHRI NAGENDRA SINGH, VILLAGE BORBARI, P.O. BANJABARI. DISTRICT KAMRUP METRO, PIN - 781037	CRUSHER	26/07/2019	26° 6'8.95"N	91°48'47.90"E	MYKHULI	₹ 73,62,500
28	SHRI MOON TALUKDAR, VILLAGE PATHARKUCHI, P.O. BASISTHA CHARALI, DISTRICT KAMRUP (METRO), GUWAHATI, ASSAM - 781029	MINING	26/07/2019	26° 6'14.91"N	91°48'48.75"E	MYKHULI	₹ 1,17,80,000
29		CRUSHER	18/08/2020	26° 5'2.29"N	91°46'53.78"E	BARAPATHAR	₹ 97,93,750.00
30		CRUSHER	18/08/2020	26° 5'1.90"N	91°46'54.80"E	BARAPATHAR	₹ 97,93,750.00
31		CRUSHER	18/08/2020	26° 5'12.10"N	91°46'59.50"E	BARAPATHAR	₹ 1,46,90,625.00
32	SMTI SHELINA NONGBRI, R/O BHOIRYMBONG, LUMDAITKHLA	CRUSHER	20/09/2019	25°42'55.10"N	91°59'20.60"E	UMJATHANG	₹ 38,56,250
33	SMTI DALINROSE NONGSHLI, R/O NONGTHYMMAI, UMSNING	CRUSHER	20/09/2019	25°46'14.35"N	91°54'18.58"E	BIR VILLAGE	₹ 38,56,250
34	SMTI SHELINA NONGBRI, R/O BHOIRYMBONG, LUMDAITKHLA	MINING	20/09/2019	25°42'28.84"N	91°56'31.78"E	UMEIT VILLAGE	₹ 1,23,40,000
35	SHRI KMIK NONGNENG, R/O RTIANG VILLAGE	MINING	20/09/2019	25°46'31.07"N	91°54'35.85"E	BIR VILLAGE	₹ 61,70,000
36	SHRI KMIK NONGNENG, R/O RTIANG VILLAGE	MINING	20/09/2019	25°46'31.90"N	91°54'32.54"E	BIR VILLAGE	₹ 61,70,000
37	CHURCH OF GOD, UMLATAR VILLAGE	MINING	20/09/2019	25°48'8.59"N	92° 4'14.46"E	UMLATAR VILLAGE	₹ 61,70,000
TOTAL AMOUNT OF UNKNOWN PEOPLE							₹ 34,73,27,500

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 | 167

Dt. Shillong, 29th April, 2021

To,

K. Lapang
 Rani Jirang
 Ri-Bhoi District,
 Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/7 dated, 20th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.36,59,375/- (Rupees Thirty Six Lakhs Fifty Nine Thousand Three Hundred and Seventy Five Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngdwa, IFS)

 CHAIRMAN

Meghalaya State Pollution Control Board
 Shillong

Memo No MPCB/GEN-327/2020/2020-2021/167-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


 CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 /166

Dt. Shillong, 29th April, 2021

To,

Ramesh Boro and Starman Lapang
Rani Jirang
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/6 dated, 20th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.36,59,375/- (Rupees Thirty Six Lakhs Fifty Nine Thousand Three Hundred and Seventy Five Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

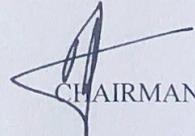
(B.K. Lyngwa, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/166-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/165

Dt. Shillong, 29th April, 2021

To,

Kumar Doloi and Riding Shadap
Rani Jirang
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/13 dated, 20th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.1,95,87,500/- (Rupees One Crore Ninety Five Lakhs Eighty Seven Thousand Five Hundred Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. L. Arzwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/165-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/164

Dt. Shillong, 29th April, 2021

To,

Premchand Lyngdoh
Rani, Jirang
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/30 dated, 20th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.1,09,78,125/- (Rupees One Crore Nine Lakhs Seventy Eight Thousand One Hundred and Twenty Five Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/164-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 | 163

Dt. Shillong, 29th April, 2021

To,

Rupani
Mykhuli
Ri-Bhoi District,
Meghalaya

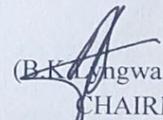
Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/45 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.1,10,43,750/- (Rupees One Crore Ten lakhs Forty Three Thousand Seven Hundred and Fifty Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.


(B. K. Longwa, IFS)

CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/163-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 | 162

Dt. Shillong, 29th April, 2021

To,

Ankit Mittal
Mykhuli
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/42 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.1,10,43,750/- (Rupees One Crore Ten Lakhs Forty Three Thousand Seven Hundred and Fifty Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)
CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/162-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 | 161

Dt. Shillong, 29th April, 2021

To,

Dev Goswami
Mykhuli
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/40 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.1,10,43,750/- (Rupees One Crore Ten Lakhs Forty Three Thousand Seven Hundred and Fifty Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/161-A

Dt. Shillong, the 29th April, 2021

Copy to:-

- 1.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 2.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/160

Dt. Shillong, 29th April, 2021

To,

Agarwala Niraj
Mykhuli
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/38 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.1,10,43,750/- (Rupees One Crore Ten Lakhs Forty Three Thousand Seven Hundred and Fifty Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/160-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN



By Registered A D

No. MPCB/GEN-327/2020/2021-2022/159

Dt. Shillong, 29th April, 2021

To,

Bipul Rabha
Mykhuli
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/47 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.73,62,500/- (Rupees Seventy Three Lakhs Sixty Two Thousand Five Hundred Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/159-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/158

Dt. Shillong, 29th April, 2021

To,

Dhindhia Bithu
Mykhuli
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/37 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.1,10,43,750/- (Rupees One Crore Ten Lakhs Forty Three Thousand Seven Hundred and Fifty Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K.Lyngwa, IFS)
CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/158-A Dt. Shillong, the 29th April, 2021

Copy to:-

- 1.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 2.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/157 -

Dt. Shillong, 29th April, 2021

To,
Santosh Agarwal
Mykhuli
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/41 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.1,10,43,750/- (Rupees One Crore Ten Lakhs Forty Three Thousand Seven Hundred and Fifty Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngdwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/157 -A Dt. Shillong, the 29th April, 2021

Copy to:-

- 1.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 2.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/156

Dt. Shillong, 29th April, 2021

To,

Sudren Sangma
Mykhuli
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/39 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.1,10,43,750/- (Rupees One Crore Ten Lakhs Forty Three Thousand Seven Hundred and Fifty Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Longwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board

Shillong

Memo No MPCB/GEN-327/2020/2020-2021/156-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/155

Dt. Shillong, 29th April, 2021

To,

Pankali Devi
Mykhuli
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/43 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.1,47,25,000/- (Rupees One Crore Forty Seven Lakhs Twenty Five Thousand Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngdya, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/155-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 | 154

Dt. Shillong, 29th April, 2021

To,

Philip Sangma and Sandip Bansal
Mykhuli
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/44 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.1,47,25,000/- (Rupees One Crore Forty Seven Lakhs Twenty Five Thousand Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Jyngwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/ 154-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/153

Dt. Shillong, 29th April, 2021

To,

Bhagawati
Mykhuli
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/46 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.73,62,500/- (Rupees Seventy Three Lakhs Sixty Two Thousand Five Hundred Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.


(B.K. Lyngwa, IFS)
CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/153-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 /15a

Dt. Shillong, 29th April, 2021

To,

Andreas Narleng and Hansing
9th Mile Baridua
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/61 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.71,68,750/- (Rupees Seventy One Lakhs Sixty Eight Thousand Seven Hundred and Fifty Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/15a-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 |151

Dt. Shillong, 29th April, 2021

To,

Biru Narleng
9th Mile Baridua
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/74 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.1,07,53,125/- (Rupees One Crore Seven Lakhs Fifty Three Thousand One Hundred and Twenty Five only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/ 151-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 | 150

Dt. Shillong, 29th April, 2021

To,
Veronica Narleng
9th Mile Baridua
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/73 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.71,68,750/- (Rupees Seventy One Lakhs Sixty Eight Thousand Seven Hundred and Fifty only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/150-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN



By Registered A D

No. MPCB/GEN-327/2020/2021-2022 (149)

Dt. Shillong, 29th April, 2021

To,

Babul Ali
9th Mile Baridua
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/62 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.71,68,750/- (Rupees Seventy One Lakhs Sixty Eight Thousand Seven Hundred and Fifty Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)

CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/149-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 | 148

Dt. Shillong, 27th April, 2021

To,

Babul Ali
9th Mile Baridua
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/58 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.1,35,00,000/- (Rupees One Crore Thirty Five Lakhs Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Ingwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/148-A Dt. Shillong, the 27th April, 2021

Copy to:-

- 1.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 2.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/147

Dt. Shillong, 29th April, 2021

To,
Hansraj and Juju Narleng
9th Mile Baridua
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/59 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.53,76,563/- (Rupees Fifty Three Lakhs Seventy Six thousand Five Hundred and Sixty Three Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. D. Jyngwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/ 147-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 /146

Dt. Shillong, 27th April, 2021

To,
Elexius Narleng
9th Mile Baridua
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/60 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.71,68,750/- (Rupees Seventy One Lakhs Sixty Eight Thousand Seven Hundred and Fifty Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)

CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/146 - A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/145

Dt. Shillong, 29th April, 2021

To,

Papu Choudhary
9th Mile Baridua
Ri-Bhoi District,
Meghalaya

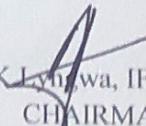
Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/72 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.71,68,750/- (Rupees Seventy One Lakhs Sixty Eight Thousand Seven Hundred and Fifty only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.


(B.K. Lyngdwa, IFS)

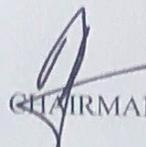
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/145-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 144

Dt. Shillong, 29th April, 2021

To,

Jagir
9th Mile Baridua
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/77 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.71,68,750/- (Rupees Seventy One Lakhs Sixty Eight Thousand Seven Hundred and Fifty only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/144-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 | 143

Dt. Shillong, 29th April, 2021

To,

Om Babu
9th Mile Baridua
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/76 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.71,68,750/- (Rupees Seventy One Lakhs Sixty Eight Thousand Seven Hundred and Fifty only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.


(B.K.L. Agwa, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/143-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 /142

Dt. Shillong, 29th April, 2021

To,

Malwa Manar
9th Mile Baridua
Ri-Bhoi District,
Meghalaya

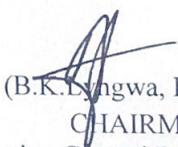
Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/78 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.71,68,750/- (Rupees Seventy One Lakhs Sixty Eight Thousand Seven Hundred and Fifty only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.


(B.K. Lyngwa, IFS)
CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/142-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022 141

Dt. Shillong, 21st April, 2021

To,

Taludar
9th Mile Baridua
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/79 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.71,68,750/- (Rupees Seventy One Lakhs Sixty Eight Thousand Seven Hundred and Fifty only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.


(B.K. Lyngwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/141-A Dt. Shillong, the 29th April, 2021

Copy to:-

- 1.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 2.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/140

Dt. Shillong, 29th April, 2021

To,

Martina Tariang
Killing
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/57 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.36,81,250/- (Rupees Thirty Six lakhs Eight One Thousand Two Hundred and Fifty Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K.Lyngwa, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/140-A Dt. Shillong, the 29th April, 2021

Copy to:-

- 1.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 2.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/139

Dt. Shillong, 29th April, 2021

To,

Dayanidhi Ventures Pvt. Ltd.
Killing
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/51 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.69,90,000/- (Rupees Sixty Nine Lakhs Ninety Thousand Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.


(B.K. Lyngwa, IFS)

CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/139-A

Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/138

Dt. Shillong, 29th April, 2021

To,

Arinu Lyngdoh
Killing
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/48 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.26,85,000/- (Rupees Twenty Six Lakhs Eighty Five Thousand Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)

CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/138-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/137

Dt. Shillong, 29th April, 2021

To,

Mati Nongrum
Killing
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/49 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.62,20,000/- (Rupees Sixty Two Lakhs Twenty Thousand Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B. Khongwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/137-A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/136

Dt. Shillong, 29th April, 2021

To,

Dayanidhi Ventures Pvt. Ltd.
Killing
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/52 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.1,74,75,000/- (Rupees One Crore Seventy Four Lakhs Seventy Five Thousand Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/136-A

Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/135

Dt. Shillong, 29th April, 2021

To,

Jyoti Agarwal
Killing
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/53 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.55,21,875/- (Rupees Fifty Five Lakhs Twenty One Thousand Eighty Hundred and Seventy Five Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.


(B.K. Ingwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board

Shillong

Memo No MPCB/GEN-327/2020/2020-2021/135 - A Dt. Shillong, the 29th April, 2021

Copy to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
2. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


CHAIRMAN

By Registered A D

No. MPCB/GEN-327/2020/2021-2022/134

Dt. Shillong, 29th April, 2021

To,

Concord L.T
Killing
Ri-Bhoi District,
Meghalaya

Subject: Imposition of Environmental Compensation: Reminder

Whereas, Environmental Compensation was imposed against your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide direction No. MPCB/GEN-327/2020/2020-2021/56 dated, 24th November 2020 for violation of Section 21 Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, the Environmental Compensation of Rs.43,68,750/- (Rupees Forty Three Lakhs Sixty Eight Thousand Seven Hundred and Fifty Only) imposed thereof has not yet been deposited till date;

Now therefore, you are hereby given 15 (fifteen) days time from the date of receipt of this letter to deposit the aforementioned Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Bylgwa, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No MPCB/GEN-327/2020/2020-2021/134-A

Dt. Shillong, the 29th April, 2021

Copy to:-

- 1.The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
- 2.The Divisional Forest Officer(T)Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.


CHAIRMAN



No. MPCB/GEN-327/2020(Annexure)/2020-2021/41
To,

Dt. Shillong, 2nd June, 2021

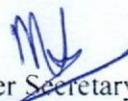
Shri Anil Goswami,
Rani Jirang, Ri Bhoi District,
Meghalaya.

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/19 Dt. Shillong 20th November, 2020 should be deposited.

Now, therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong



No. MPCB/GEN-327/2020(Annexure)/2020-2021/ 42

Dt. Shillong, 2nd June, 2021

To,
Shri Osariel Doloi,
Rani, Jirang, Ri Bhoi District,
Meghalaya

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/14 Dt. Shillong 20th November, 2020 should be deposited.

Now therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020(Annexure)/2020-2021/ 43
To,

Dt. Shillong, 2nd June, 2021

✓ Shri Kespar Nongseij,

Ri Bhoi District,

Meghalaya

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/70 Dt. Shillong 24th November, 2020 should be deposited.

Now therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020(Annexure)/2020-2021/44
To,

Dt. Shillong, 2nd June, 2021

Smti Ioshiastep Lapang Rani,

Jirang, Ri Bhoi District,

Meghalaya

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/3 Dt. Shillong 20th November, 2020 should be deposited.

Now therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020(Annexure)/2020-2021/ 45

Dt. Shillong, 2nd June, 2021

To,
✓ Shri Odomos Patho,
Rani, Jirang, Ri Bhoi District,
Meghalaya

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/25 Dt. Shillong 20th November, 2020 should be deposited.

Now therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020(Annexure)/2020-2021/ 46
To.

Dt. Shillong, 2nd June, 2021

M/s A Thangkhiew,
Rani, Jirang, Ri Bhoi District,
Meghalaya

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/17 Dt. Shillong 20th November, 2020 should be deposited.

Now therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020(Annexure)/2020-2021/47

Dt. Shillong, 2nd June, 2021

To,
✓ M/s Adorstar Thangkhiew,
Rani, Jirang, Ri Bhoi District,
Meghalaya

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/11 Dt. Shillong 20th November, 2020 should be deposited.

Now therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020(Annexure)/2020-2021/ 48

Dt. Shillong, 2nd June, 2021

To,

M/s Adorstar Thangkhiew,
Rani, Jirang, Ri Bhoi District,
Meghalaya

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/5 Dt. Shillong 20th November, 2020 should be deposited.

Now therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020(Annexure)/2020-2021/ 49

Dt. Shillong, 2nd June, 2021

To,

M/s Aibor kshiar,

Chibra, Umtyrnga, Ri Bhoi District,

Meghalaya

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/35 Dt. Shillong 24th November, 2020 should be deposited.

Now therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020(Annexure)/2020-2021/50

Dt. Shillong, 2nd June, 2021

To

Decision Kshiar,

M/s D Kshiar Stone Crusher,

Chibra, Umtyrnnga, Ri Bhoi District,

Meghalaya

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/33 Dt. Shillong 24th November, 2020 should be deposited.

Now therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020(Annexure)/2020-2021/ 51

Dt. Shillong, 2nd June, 2021

To,
✓ Suresh Sharma,
M/s O K Stone Crusher,
9th Mile, Baridua, Ri Bhoi District,
Meghalaya

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/75 Dt. Shillong 24th November, 2020 should be deposited.

Now therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020(Annexure)/2020-2021/ 52

Dt. Shillong, 2nd June, 2021

To,
Heimonmi Tangliang and Raj Agarwal,
Killing, Ri Bhoi District,
Meghalaya

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/54 Dt. Shillong 24th November, 2020 should be deposited.

Now therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong

ofc

No. MPCB/GEN-327/2020(Annexure)/2020-2021/53

Dt. Shillong, 2nd June, 2021

To,
Deep Kalita,
M/s S K Associates
Barapathar, Ri Bhoi District,
Meghalaya

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/64 Dt. Shillong 24th November, 2020 should be deposited.

Now therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020(Annexure)/2020-2021/ 54

Dt. Shillong, 2nd June, 2021

To,

Pankali Devi,

Mykhuli, Ri Bhoi District,

Meghalaya

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/43 Dt. Shillong 24th November, 2020 should be deposited.

Now therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong

No. MPCB/GEN-327/2020(Annexure)/2020-2021/ 56

Dt. Shillong, 2nd June, 2021

To

Shri Anil Goswami,

Rani Jirang, Ri Bhoi District,

Meghalaya.

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation- Regarding

Sir,

I am to inform you that your request for Exemption/Concession of the Environmental Compensation cannot be considered. Hence, the Environmental Compensation fixed vide this office letter No. MPCB/GEN-327/2020/2020-21/21 Dt. Shillong 20th November, 2020 should be deposited.

Now therefore, you are hereby given 15 (fifteen) days time from the day of receipt of this letter to deposit the Environmental Compensation payable by Demand Draft to be drawn in favor of The Member Secretary, Meghalaya State Pollution Control Board, Shillong.


Member Secretary
Meghalaya State Pollution Control Board
Shillong

1620

Note on action taken by the Forest & Environment Department to prevent illegal stone mining and operation of illegal stone crushers in RiBhoi District, Meghalaya

Grant of mining leases for mining boulder stones in Ri-Bhoi District

For grant of mining leases in respect of mining minor minerals, Meghalaya Minor Mineral Concession Rules, 2016 (hereinafter referred to as Rules for short), prescribe statutory clearances from the forest and labour department, environmental clearance from SEIAA and mandatory consents from the State Pollution Board etc. After receipt of all these clearances the competent authority decides on grant of mining lease to the applicant.

After the notification of the Rules, the boulder stone quarries in following locations in Ri-Bhoi District have been allowed to operate through grant of mining leases by the competent authority after obtaining all statutory clearances mandated under the Rules:

(a) Killing and its nearby areas:	14	
(b) Barapathar and Maikhuli areas:	02	
(c) Rani –Jirang areas:		05
(d) Bhoirymbong:	01	
Total	=	22

Action taken by the Forest Department to prevent illegal mining of boulder stones and operation of illegal stone crusher units in Ri Bhoi District:

- (a) With enactment of the Rules, mining and quarrying of minor minerals is no longer permitted in the absence of clearance under the Rules. Closure notices have been issued to all such mines which have not secured the statutory clearances.
- (b) Closure notices were also served against the operators of illegal stone crushers units who pursuant to receipt of the notices shut their operations and abandoned their equipment.
- (c) Offence reports have been drawn under the provisions of MMDR Act, 1957 against the owners of illegal quarries for continuing illegal mining without obtaining mining leases under the Rules. Twenty one offence reports have been filed in the Hon'ble

court at Ri-Bhoi for prosecution of the accused in respect of which trial is still pending conclusion.

- (d) Steps are being taken for securing better coordination among the DFOs of Meghalaya and Assam to improve detection and prevention of illegal transportation of minor minerals from Meghalaya to Assam. In this regard following four strategic locations along the National Highway and arterial roads have been jointly identified by the Range officer i/c Byrnihat Beat, Range officer i/c Guwahati Range and Range officer i/c Rani Range for the purpose of carrying out joint checking of vehicles carrying forest produce and minor minerals during their transit:

- (e) Stretch between 12th and 13th Mile along Guwahati- Shillong Road
- (f) Near Ganesh Mandir along Guwahati- Shillong Road
- (g) Near 12th Mile Lock and Leather factory on the National Highway 37.
- (h) Rani-Sukurbaria areas.

Joint verification of trucks is being carried out in all the above locations.

The presence of many internal link roads which connect the main roads in Assam render detection of illegal transportation through the interstate border areas very challenging. The trucks after loading illegal consignment easily navigate through them and evade detection by the authorities in Meghalaya. To prevent the same, the Department has identified possible escape routes and set up additional check points wherever feasible along these routes. During February-March 2021 new checkpoints have been set up at Pilangkata and 13th Mile in RiBhoi District at locations close to the interstate border.

- (i) Recently complaints seeking registration of FIR have been filed with the police for offences under the Mines and Minerals (Development & Regulation) Act, 1957 against 63 (sixty three) individuals for illegally operating crusher units and indulging in illegal mining operations the details of which are as follows:
- (i) Barapathar area: Complaints against 7 stone crusher units and 1 stone quarry
 - (ii) Rani-Jirang areas: Complaints against 37 stone crusher units and 18 stone quarries
- (j) In the last week while conducting operations against illegal stone crushers and mines during the wee hours in Rani area, five trucks carrying illegal consignment of stone boulders have been detained. All the trucks along with their consignment have been

seized and FIRs against the owner of the vehicles have been got registered under the Mines and Minerals (Development & Regulation) Act, 1957.

(k) Undertaking comprehensive carrying capacity study :

Pursuant to the orders of Hon'ble NGT, Forests and Environment Department, Government of Meghalaya has decided to undertake a comprehensive carrying capacity study (including all aspects) for mining of minor minerals i.e. boulders and stones in Ri-Bhoi district. The scope of the study would cover following aspects:

- i. Assessment of potential availability of minor minerals i.e. boulder and stone in Ri-Bhoi District. The spatial distribution of the available quantity of the minor minerals in the district should also be given.
- ii. Quantified assessment of the minable minor mineral for the whole district should be given considering the site conditions and location.
- iii. The area for removal of the mineral (Mining Zone) shall be identified depending on geo-morphology and other factors.
- iv. Comprehensive carrying capacity study of the boulder and stone mining in Ri-Bhoi District should be scientifically assessed based on physical limits put by environment, infrastructure and concerns of society including health.
- v. Assessment of the dependence of local residents on these mineral resources.
- vi. Categorisation of the existing mining areas into different zones indicating the degree of damage to ecology and environment.
- vii. Study Impact of mining on the Geo-hydrology of the area.
- viii. Suggestions of appropriate mitigation measures and prepare a Roadmap for environmentally sustainable mining in the area.
- ix. Study shall also cover other issues which are incidental to 'sustainability' of mining in the area.

The methodology of the study would include collection/compilation of relevant data; field survey for securing data on Geology, Geo-hydrology, Ecology and other biophysical and environmental, biodiversity and mineral parameters; stakeholder consultation/ P.R.A.; preparation of relevant maps including collecting satellite imageries; and expert consultations; environment impact assessment studies and

determining carrying capacity of the minor minerals in application of standard ecological formulae.

In this regard expression of interest (EOI) is being floated for shortlisting entrepreneurs/institutes willing to undertake comprehensive carrying capacity study in Ri Bhoi District in respect of the minor minerals to ensure sustainable mining of minor minerals with least damage to the environment.

(j) Preparation of District Survey Report for minor minerals in Ri Bhoi District

A District Survey Report in accordance with the provisions of Appendix X of EIA notification dated 15.01.2016 of MoEF & CC has been prepared in respect of minor minerals of Ri Bhoi district to facilitate informed decision making in the matter of granting environmental clearance in favour of mining projects involving minor minerals of the District.

Action taken By District Administration Ri- Bhoi and Meghalaya State Pollution Control Board.

- (l) A Committee has been constituted in Ri-Bhoi, headed by the Deputy Commissioner, for checking illegal mining of minor minerals and functioning of illegal stone crusher units. The Officials of the Committee have so far sealed eighty four illegal stone crusher units and ten illegal stone quarries, which are located in the areas close to the Assam-Meghalaya border viz., Rani-Jirang, Killing, Baridua, Barapathar, Umtyrnga and Chibra in Ri Bhoi District.
- (m) In addition, steps have been taken by the Meghalaya State Pollution Control Board for imposing environmental compensation in accordance with law on the owners and operators of illegal stone crushers and illegal stone quarries of Ribhoi district.



sonu prakash dhoundiyal <sonuprakashdhoundiyal@gmail.com>

Service of Status Report in O.A No. 48 of 2019

1 message

sonu prakash dhoundiyal <sonuprakashdhoundiyal@gmail.com>

Sat, Jun 26, 2021 at 2:32 PM

To: todilawgroup@gmail.com, dipak1989thakur@gmail.com, eldflegal@gmail.com, roychoudhury@gmail.com

Sir,

Service of Status Report being filed on behalf of State of Meghalaya in O.A. No. 48 of 2019.

Sonu Prakash Dhoundiyal

Registered Clerk

for

Avijit Mani Tripathi (Standing Counsel State of Meghalaya)

Mob: 8851116483

 [Status Report on behalf of Meghalaya.pdf](#)